Sub:- Heads of Cases for Cause List for Single Bench.

In supersession of order dated 23.07.2014 with regards to heads in order of priority for Cause list for <u>SINGLE BENCH</u> and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 09.01.2015, are proposed as under:-

	CIVIL		CRIMINAL		WRI	ELECTION MATTERS			
(A	ppeal/Revision/Misc.App.)	(Appeal/Revision/Misc.App.)			CIVIL		CRIMINAL	ELECTION MATTERS	
1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT
	EXPEDITED/DIRECTION		EXPEDITED/DIRECTION CASES		EXPEDITED/DIRECTION CASES		EXPEDITED/DIRECTION		EXPEDITED/DIRECTION CASES
	CASES						CASES		
2 *	HIGH COURT EXPEDITED	2 *	HIGH COURT EXPEDITED CASES	2 *	HIGH COURT EXPEDITED CASES	2 *	HIGH COURT EXPEDITED	2	CHRONOLOGICALLY
	CASES		i) SPECIAL HUMANITARIAN		i) SPECIAL HUMANITARIAN		CASES		I. REPRESENTATION OF
	i) SPECIAL HUMANITARIAN		REASON		REASON		i) SPECIAL HUMANITARIAN		PEOPLES ACT ii. MUNICIPAL LAWS
	REASON		ii) SHORT QUESTION,		ii) SHORT QUESTION,		REASON		iii. CO-OPERATIVE LAWS
	ii) SHORT QUESTION,		ARGUMENTS NOT EXCEEDING 30		ARGUMENTS NOT EXCEEDING 30		ii) SHORT QUESTION,		
	ARGUMENTS NOT		MINUTES.		MINUTES.		ARGUMENTS NOT		
	EXCEEDING 30 MINUTES.		iii) OTHER THAN ABOVE, HIGH		iii) OTHER THAN ABOVE, HIGH		EXCEEDING 30 MINUTES.		
	iii) OTHER THAN ABOVE,		COURT EXPEDITED		COURT EXPEDITED		iii) OTHER THAN ABOVE,		
	HIGH COURT EXPEDITED						HIGH COURT EXPEDITED		
3	CASES OF SENIOR CITIZEN	3	CASES OF SENIOR CITIZEN MORE	3	CASES OF SENIOR CITIZEN MORE	3	CASES OF SENIOR CITIZEN		
	MORE THAN 75 YEARS OLD		THAN 75 YEARS OLD		THAN 75 YEARS OLD		MORE THAN 75 YEARS OLD		
4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN		
5	CASES OF DIFFERENTLY	5	CASES OF DIFFERENTLY ABLED	5	CASES OF DIFFERENTLY ABLED	5	CASES OF DIFFERENTLY		
	ABLED PERSONS		PERSONS		PERSONS		ABLED PERSONS		
6	CASES MORE THAN TEN	6	CASES MORE THAN TEN YEAR	6	CASES MORE THAN TEN YEAR	6	CASES MORE THAN TEN		
	YEAR OLD		OLD		OLD		YEAR OLD		

CIVIL			CRIMINAL		WRIT	Г		ΕΙ ΕΩΤΙΟΝ ΜΑΤΤΕΡΩ
(A	Appeal/Revision/Misc.App.)		(Appeal/Revision/Misc.App.)		CIVIL		CRIMINAL	ELECTION MATTERS
7	COVERED MATTERS	7	COVERED MATTERS	7	COVERED MATTERS	7	COVERED MATTERS	
9	INTERLOCUTORY	9	INTERLOCUTORY ORDERS/HELD	9	INTERLOCUTORY ORDERS/HELD	9	INTERLOCUTORY	
\$	ORDERS/HELD UP CASES	\$	UP CASES	\$	UP CASES	\$	ORDERS/HELD UP CASES	
	i) RESULTING IN HOLDING UP		i) RESULTING IN HOLDING UP OF		i) RESULTING IN HOLDING UP OF		i) RESULTING IN HOLDING	
	OF CASES BEFORE		CASES BEFORE SUBORDINATE		CASES BEFORE SUBORDINATE		UP OF CASES BEFORE	
	SUBORDINATE COURTS FOR		COURTS FOR MORE THAN FIVE		COURTS FOR MORE THAN FIVE		SUBORDINATE COURTS FOR	
	MORE THAN FIVE YEARS		YEARS FROM THE DATE OF		YEARS FROM THE DATE OF		MORE THAN FIVE YEARS	
	FROM THE DATE OF		INSTITUTION THEREOF.		INSTITUTION THEREOF.		FROM THE DATE OF	
	INSTITUTION THEREOF.		ii) RESULTING IN HOLDING UP OF		ii) RESULTING IN HOLDING UP OF		INSTITUTION THEREOF.	
	ii) RESULTING IN HOLDING		CASES BEFORE SUBORDINATE		CASES BEFORE SUBORDINATE		ii) RESULTING IN HOLDING	
	UP OF CASES BEFORE		COURTS FOR LESS THAN FIVE		COURTS FOR LESS THAN FIVE		UP OF CASES BEFORE	
	SUBORDINATE COURTS FOR		YEARS FROM THE DATE OF		YEARS FROM THE DATE OF		SUBORDINATE COURTS FOR	
	LESS THAN FIVE YEARS		INSTITUTION THEREOF.		INSTITUTION THEREOF.		LESS THAN FIVE YEARS	
	FROM THE DATE OF		iii) OTHER.		iii) OTHER.		FROM THE DATE OF	
	INSTITUTION THEREOF.						INSTITUTION THEREOF.	
	iii) OTHER.						iii) OTHER.	
9	MATRIMONIAL	9	MATRIMONIAL	9	MATRIMONIAL	9	CASES INVOLVING	
	i. DISSOLUTION		i MAINTENANCE CASES		i. MAINTENANCE CASES		MAINTENANCE CLAIMS	
	ii. RESTITUTION		ii CHILD CUSTODAY		ii. CHILD CUSTODY			
	iii. SEPERATION		iii. OTHERS		iii. OTHERS			
	iv. MAINTENANCE							
	v. CHILD CUSTODY							
	vi. OTHER THAN ABOVE							

CIVIL		CRIMINAL	WRIT				
(Appeal/Revision/Misc.App.)		(Appeal/Revision/Misc.App.)		CIVIL		CRIMINAL	- ELECTION MATTERS
10 MORE THAN TEN CASES	10	MORE THAN TEN CASES	10	MORE THAN TEN CASES	10	MORE THAN TEN CASES	
GROUP/BUNCH MATTERS		GROUP/BUNCH MATTERS		GROUP/BUNCH MATTERS		GROUP/BUNCH MATTERS	
11 CASES OF STREET VENDORS	11	QUASHING:	11	CASES OF STREET VENDORS	11	QUASHING:	
	(A) (B) (C)	FIR/INVESTIGATION i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE CHARGESHEET i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE COMPLAINT i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE CHARGES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE CHARGES i. OFFENCES INVOLVING PEOPLE'S			(A) (B) (C) (D)	FIR/INVESTIGATION i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE CHARGESHEET i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE COMPLAINT i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS ii. OFFENCES INVOLVING PUBLIC SERVANTS ii. OTHER THAN ABOVE CHARGES i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES	
		REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS				ii. OFFENCES INVOLVING PUBLIC SERVANTS	
		iii. OTHER THAN ABOVE				iii. OTHER THAN ABOVE	

	CIVIL		CRIMINAL		WRI	Т		ELECTION MATTERS
(A	ppeal/Revision/Misc.App.)		(Appeal/Revision/Misc.App.)		CIVIL		CRIMINAL	ELECTION MATTERS
12	M.P. ACCOMODATION	12	APPEALS AGAINST	12	M.P. ACCOMODATION CONTROL	12	HABEAS CORPUS	
	CONTROL ACT:		CONVINCTION		ACT:			
	i. BONAFIDE REQUIREMENT		SENTENCE PERIOD		i. BONAFIDE REQUIREMENT			
	ii. SUBLETTING		(I) PEOPLE'S		ii. SUBLETTING			
	iii. NON PAYMENT OF		REPRESENTATIVES		iii. NON PAYMENT OF			
	RENT/ARREARS		a. IN JAIL		RENT/ARREARS			
	iv. DISCLAIMER OF		b. ON BAIL		iv. DISCLAIMER OF			
	TITLE/NUISANCE		(II) PUBLIC SERVANTS		TITLE/NUISANCE			
	v. CARRYING OUT REPAIRS		a. IN JAIL		v. CARRYING OUT REPAIRS			
	vi. RECONSTRUCTIOIN		b. ON BAIL		vi. RECONSTRUCTIOIN			
	vii. NON USE FOR 6		(III) OTHERS		vii. NON USE FOR 6			
	MONTHS		a. IN JAIL		MONTHS			
	viii. CAUSING SUBSTANTIAL		b. ON BAIL		viii. CAUSING SUBSTANTIAL			
	DAMAGE				DAMAGE			
	ix. ENCROACHMENT BY				ix. ENCROACHMENT BY			
	TENANT				TENANT			
	x. OTHER THAN ABOVE				x. OTHER THAN ABOVE			
13	CASES RELATED TO PUBLIC	13	CASES AGAINST ACQUITTAL:	13	CASES RELATED TO PUBLIC	13	DETENTION	
	PROJECTS/PROPERTY		i. AGAINST PEOPLE'S		PROJECTS/PROPERTY			
	i. TENDERS		REPRESENTATIVES		i. TENDERS			
	ii. CONTRACTS		ii. AGAINST PUBLIC SERVANTS		ii. CONTRACTS			
	iii. ENCROACHMENT		iii. OTHERS		iii. ENCROACHMENT			
	iv. OTHERS				iv. OTHERS			

	CIVIL		CRIMINAL		WRI	Г		ELECTION MATTERS	
(4	Appeal/Revision/Misc.App.)		(Appeal/Revision/Misc.App.)		CIVIL		CRIMINAL		
14	ACCIDENT CLAIMS	14	WOMEN IN JAIL HAVING	14	ELECTION PETITION	14	EXTERNMENT		
	i. COMPENSATION		CHILDERN WITH THEM		i. REPRESENTATION OF				
	REFUSED.				PEOPLES ACT				
	ii. ENHANCEMENT OF				ii. MUNICIPAL LAWS				
	COMPENSATION.				iii. CO-OPERATIVE LAWS				
	iii. OTHERS.								
15	EDUCATION:	15	OFFENCES RELATING TO WOMEN	15	EDUCATION:	15	COMPENSATION		
	i. PROFESSIONAL				i. PROFESSIONAL				
	ii. OTHERS				ii. OTHER				
16	SERVICE MATTERS:	16	OFFENCES RELATING TO	16	SERVICE MATTERS:	16	OTHER THAN ABOVE		
			CHILDERN		i. RETIRAL BENEFITS				
					ii. COMPASSIONATE APPOINTMENT				
					iii. APPOINTMENT/SELECTION				
					iv. REGULARIZATION				
					v. PROBATION				
					vi. PROMOTION/SENIORITY				
					vii. PUNISHMENT/ DISCIPLINARY				
					ACTION				
					viii. COMPULSORY RETIREMENT				
					ix. TRANSFER				
				#	x. DEPUTATION/REPATRIATION /				
					ABSORPTION				
					xi. OTHERS				
17	ARBITRATION APPEAL	17	SC & ST (PREVENTION OF	17	ARBITRATION				
L	1	1			1	L			

	CIVIL		CRIMINAL		WRI	Т		ELECTION MATTERS		
(A	(Appeal/Revision/Misc.App.)		(Appeal/Revision/Misc.App.)		CIVIL		CRIMINAL		ELECTION MATTERS	
			ATROCITIES) ACT							
18	TAXATION-	18	OTHER THAN ABOVE	18	TAXATION-					
	i. DIRECT TAXES				i. DIRECT TAXES					
	ii. INDIRECT TAXES				ii. INDIRECT TAXES					
	iii. MUNICIPAL TAXES				iii. MUNICIPAL TAXES					
19	COMPANY CASES/APPEALS			19	BANK RECOVERY MATTERS					
					UNDER SPECIAL ENACTMENTS					
20	BANK RECOVERY MATTERS			20	OTHER THAN ABOVE					
	UNDER SPECIAL									
	ENACTMENTS									
21	F.A. U/S 54 LAND									
	ACQUISITION ACT									
22	OTHER THAN ABOVE									

This order shall come into force with immediate effect.

Sd/-HON'BLE THE CHIEF JUSTICE 26.03.2015

(MANOHAR MAMTANI) PRINCIPAL REGISTRAR (JUDICIAL) 26.03.2015

Sd/-

* Amended vide order dated 07/07/2015. Note :- Sub-Category (i) & (ii) shall be assigned if the Court order specifically directs in the given case. Being Special Category in priority Category, High Court Expedited Cases, it can not be updated by Principal Registrar (Judicial) on his own on the basis of General Court order to expedite the hearing of the Case.

Amended vide order dated 29/07/2015.

\$ Amended vide order dated 07/08/2015.